

**NOTIFICATION**

In exercise of the powers conferred under sub-section (1) of Section 42 of the Reserve Bank of India Act, 1934 and in supersession of its notification RPCD.RF.No.6106/07.02.01/2005-2006 dated June 22, 2006, the Reserve Bank of India hereby specifies that the average Cash Reserve Ratio (CRR) required to be maintained by Scheduled State Co-operative Banks (StCBs) and Regional Rural Banks (RRBs) shall, from effective dates mentioned below, be as indicated thereagainst.

Effective date (i.e., the fortnight beginning from)	CRR on net demand and time liabilities (per cent)
December 23, 2006	5.25
January 06, 2007	5.50

(V.S.Das)  
Executive Director